

Central Administrative Tribunal
Principal Bench: New Delhi

CP No.157/96 in
OA No.91/1991

New Delhi this the 3rd day of July 1996.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr R.K.Ahooja, Member (A)

Harkesh Singh
S/o Mohan Singh
Working as Khalasi under
D.R.M. (Divisional Rly. Manager)
Northern Railway
Moradabad (UP)

...Petitioner

(By advocate: Sh. H.K.Gangwani)

Versus

1. Sh. V.K.Aggarwal
General Manager
Northern Railway
Baroda House
New Delhi.

2. Sh.M.Z.Ansari
Divisional Railway Manager
Northern Railway
Moradabad (UP)

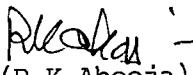
...Respondents.

(By advocate: Sh.P.S.Mahendru)

O R D E R (Oral)

This Civil Contempt Petition has been filed by the petitioner who was the applicant in the Original Application, praying that action may be taken against the respondents for defying the orders of the Tribunal, alleging that against the directions contained in the order in the OA, the respondents had issued a termination notice to the petitioner. When the petition came up for hearing on 21.6.96, the Bench issued notices to the respondents and directed them to be present in person. Respondent No.2 has filed an affidavit in which it has been sworn that there was no intention to defy the orders of the Tribunal, that the termination notice was erroneously issued by one of his subordinates, that the same has already been cancelled and requesting that no action under the Contempt of Court Act may be initiated against the respondent. Learned counsel for the petitioner gracefully agrees that the statement made in the

affidavit that the termination notice was erroneously issued may be accepted. Under the circumstances, this CP is closed and the notice issued to the respondents is discharged. The MA stands disposed of.


(R.K. Ahooja)
Member (A)


(A.V. Haridasan)
Vice Chairman (J)

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